

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 412**  
**CP(CAA)23/ND/2021**

**IN THE MATTER OF:**

Festivity Realtors Pvt Ltd  
And  
Nucleus Conbuild Pvt Ltd

...

Applicant

**Under Section 230-232 of the Companies Act, 2013.**

**Order delivered on 16.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Kartikeya Goel, Adv.  
For the RD : Ms. Jyoti Khurana, Adv.  
For the OL : Mr. Kartikeya Asthana, Mr. Awnish Kumar, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant, Learned Counsel for the RD and Learned Counsel for the OL are present through video-conferencing. Learned Counsel for the applicant has submitted that they have filed rejoinder, however, the same is not available on e-portal of this Tribunal. Applicant is directed to take steps for curing the defects and upload the same on e-portal of this Tribunal. Let this matter be posted to 27.08.2024.

Sd/-

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**